

**Central Administrative Tribunal
Principal Bench**

**CP No.794/2015
in
OA No.2463/2013
MA No.124/2016**

New Delhi, this the 26th day of February, 2016

**Hon'ble Mr. A.K. Bhardwaj, Member (J)
Hon'ble Mr. V.N. Gaur, Member (A)**

Parveen Kumar,
S/o Shri Brij Pal Singh,
R/o H.No.C-56, Gali No.8,
West Jyoti Nagar,
Delhi-94.

(By Advocate : Shri Ajesh Luthra)

...applicant

Versus

1. Sh. Najeeb Jung,
Lt. Governor, Delhi
Raj Niwas, Raj Niwas Marg,
Delhi-110054.
2. Sh. B.S. Bassi,
Commissioner of Police,
Delhi Police Headquarter,
MSO Building, New Delhi.
3. Ms. Madhur Verma,
Dy. Commissioner of Police,
North District, Civil Lines,
Delhi.

...respondents.

(By Advocate : Shri N.K. Singh for Ms. Avnish Ahlawat)

ORDER (ORAL)

Mr. A.K. Bhardwaj, Member (J) :-

Learned counsels for the parties are *ad idem* that in terms of order dated 22.02.2016. The order passed by this Tribunal in OA

No.2463/2013 stands complied with. The order passed by the Additional Deputy Commissioner of Police-I reads thus :-

"ORDER

In pursuance of the decision of Hon'ble LG of Delhi conveyed vide No.F.21/01/2001/HP-I/P. File/8042, dated 17.02.2016 by GNCT of Delhi in common judgment dated 21.05.2015 passed by Hon'ble CAT in O.A. No.2950/2013, 4558/13, 3474/13, 2562/13, 2456/13 and 2463/13 and circulated by DCP/Establishment/PHQ vide endst. No.F.XII/28(47)/2013/434-40/R. Cell(AC-VI)/PHQ dated 18.02.2016 that no appeal needs to be filed against CAT's order dated 21.05.2015 in respect of the above mentioned O.A.'s, and in pursuance of the decision passed by Hon'ble CAT vide judgement dated 21.05.2015 in O.A. No.2463/2013 filed by Ex HC Parveen Kumar Vs Govt. of NCT Delhi & Ors. as well as opinion of Govt. Counsel dated 01.07.2013 regarding removal from service in r/o HC Parveen Kumar, No.200/N (PIS No.28982223) is hereby quashed. HC (Exe.) Parveen Kumar, No.200/N is hereby reinstated back in service with all consequential benefits.

Let the HC be informed accordingly."

2. In view of the aforementioned, the CP is disposed of. Notice issued to the respondents stands discharged. No costs.

MA No.124/2016

In view of the aforementioned order passed in CP, the MA stands disposed of as infructuous.

(V.N. Gaur)
Member (A)

(A.K. Bhardwaj)
Member (J)

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